

FORM C**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date: 06-11-2021

From
Gogia Leasing Limited
A-203, Ansal Chambers-1,
Bhikaji Kama Place,
New Delhi-110066

To
Deepak Kumar Garg, The Interim Resolution Professional,
Of XION Gems & Jewellers Private Limited
411, Essel House, Asaf Ali Road,
Delhi-110002

Subject: Submission of claim and proof of claim.

Madam/Sir,

Gogia Leasing Limited, Financial Creditor, hereby submits this claim in respect of the corporate insolvency resolution process of XION Gems & Jewellers Private Limited, Corporate Debtor. The details for the same are set out below:

Relevant Particulars	
1. Name of the financial creditor	Gogia Leasing Limited
2. Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	U74899DL1992PLC050733
3. Address and email address of the financial creditor for correspondence	A-203, Ansal Chambers-1, Bhikaji Kama Place, New Delhi-110066 E-mail ID: gogialeasingltd@gmail.com
4. Total amount of claim (including any interest as at the insolvency commencement date)	Rs. 1,19,42,575/-
5. Details of documents by reference to which the debt can be substantiated	1. LOAN AGREEMENT 2. BANK ACCOUNT STATEMENT 3. INTEREST CALCULATION
6. Details of how and when debt incurred	THE PARTIES ENTERED INTO A LOAN AGREEMENT DT. 28.01.2021 FOR RS.1.10 CRORE ON INTEREST @ 12% (MONTHLY RESTS) REPAYABLE ON OR BEFORE 16.04.2021. THE CORPORATE DEBTOR DEFAULTED IN MAKING REPAYMENT OF LOAN AMOUNT.
7. Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NOT APPLICABLE
8. Details of any security held, the value of the security, and the date it was given	NOT APPLICABLE

For Gogia Leasing Ltd



Director/Auth. Signatory

Relevant Particulars	
9. Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	PUNJAB NATIONAL BANK SECTOR-7, ROHINI, DELHI-110085 A/C NO:- 3028002100164517 IFSC :- PUNB0302800
10. List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor	1. LOAN AGREEMENT 2. BANK ACCOUNT STATEMENT 3. INTEREST CALCULATION
<p style="text-align: center;">For Gogia Leasing Ltd</p> <p style="text-align: center;"><i>[Signature]</i> Director/Auth. Signatory</p> <p>(Signature of financial creditor or person authorised to act on his behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]</p>	
Name in BLOCK LETTERS HEMANT	
Position with or in relation to creditor: SENIOR MANAGER CREDIT	
Address of person signing: F-2/188, SULTANPURI, NITHARI ,NORTH WEST DELHI- 110086	

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, HEMANT, S/O DALCHAND, AGE 35 YEARS currently SENIOR MANAGER CREDIT residing at F-2/188,SULTANPURI, NITHARI, NORTH WEST DELHI-110086, do hereby declare and state as follows: -

1. XION Gems & Jewellers Private Limited, the corporate debtor was, at the insolvency commencement date, being the 25th day of October 2021, actually indebted to me for a sum of Rs. 1,19,42,575.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Please list the documents relied on as evidence of claim].
 1. LOAN AGREEMENT
 2. BANK ACCOUNT STATEMENT
 3. INTEREST CALCULATION
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: Not applicable
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 06-11-2021

Place: DELHI

For Gogia Leasing Ltd
[Signature]
Director/Auth. Signatory

(Signature of the claimant)

For Gogia Leasing Ltd
[Signature]
Director/Auth. Signatory

VERIFICATION

I, HEMANT. S/O DALCHAND, AGE 35 YEARS the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at New Delhi on this 6th day of November, 2021


For Gogia Leasing Ltd



Director/Auth. Signatory
(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

For Gogia Leasing Ltd



Director/Auth. Signatory